

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 26th day of October, 2010

CONTEMPT PETITION NO. 17/2010
IN
ORIGINAL APPLICATION NO. 430/2009

CORAM

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER

Radhey Shyam son of Gopal Lal by caste Paswan aged about 58 years, resident NO. 37, Viveka Nand Colony, Kherti Phatak, Kota.

.....Applicant

(By Advocate: Mr. P.N. Jatti)

VERSUS

Smt. Jagit Pawdiya, Commissioner Narcotics, 19th, Mall Road, Morar, Gwalior, M.P.

.....Respondents

(By Advocate: Mr. Mukesh Agarwal)

ORDER (ORAL)

The petitioner has filed this Contempt Petition against the alleged violation of the order dated 26.09.2009 passed in OA No. 430/2009 whereby the Appellate Authority was directed to decide the appeal of the applicant expeditiously and in any case within the outer limit, as prescribed by the Apex Court in the case of S.S. Rathore vs. State of Madhya Pradesh, AIR 1990 SC 10.

2. Notice of this Contempt Petition was given to the respondents. The respondents have filed their reply. In the reply, the respondents have categorically stated that the appeal of the applicant has been decided on 17.05.2010.

3. In view of what has been stated above, the present Contempt Petition does not survives now, which is accordingly disposed of. Notices issued to the respondents are hereby discharged. Need less to add that in case the applicant is aggrieved by the Appellate order dated 17.05.2010, it will be permissible for him to avail statutory remedy or to file substantive OA thereby challenging the order dated 17.05.2010.

4. With these observations, the Contempt Petition is disposed of.

Anil Kumar

(ANIL KUMAR)
MEMBER (A)

M.L. Chauhan

(M.L. CHAUHAN)
MEMBER (J)

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